GOVERNMENT OF INDIA MINISTRY OFCIVIL AVIATION RAJYA SABHA QUESTION NO09.11.2010 ANSWERED ON

APPOINTMENT OF EXPATRIATE PILOTS.

Dr. Bharatkumar Raut

Will the Minister of COALCOALCOALCOALCOALCIVIL AVIATION be pleased to state :-

- (a) whether the Directorate General of Civil Aviation (DGCA) has issued new draft that proposes significant changes in recruitment process in appointing expatriate pilots;
- (b) if so, the salient features of the changes made in the recruitment process;
- (c) whether some directives have been issued to the Indian Airlines to follow a stringent screening process while inducting expatriate pilots for flying duties; and
- (d) the details of minimum qualifications and experience fixed for the expatriate pilots for their recruitment in the airlines?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION

(SHRI PRAFUL PATEL)

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- (a) and (b):- Yes, Sir. The draft Civil Aviation Requirements (CAR) Section 7, Series G, Part II laying down the requirements for validation of foreign licences of Flight Crew has been placed on website of Directorate General of Civil Aviation (DGCA) and the comments received are under consideration.
- (c):- No separate directive has been issued to Indian Carriers. However, the above CAR when finally issued will be applicable to all airlines.
- (d):- The applicants should possess the qualifications and experience as prescribed in the above CAR.